NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 35

C.P. (IB)/1285(MB)2022

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK V/s SANJEEB RANJEET DAS

SECTION 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Yash Dhruva, Ld. Counsel for the Financial Creditor present. Mr. Amey Hadwale, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor informed that they have challenged the order dated 03.05.2024 before the Hon'ble NCLAT, wherein the Bench has permitted the Financial Creditor to amend the Petition to state the correct the date of default as pleaded in rejoinder. The matter was heard and kept for orders.
3. List this matter for further consideration on **25.07.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/